

### STATEMENT OF OBJECTS AND REASONS

Article 334 of the Constitution lays down that the provisions of the Constitution relating to the reservation of seats for the Scheduled Castes and Scheduled Tribes and the representation of the Anglo-Indian community by nomination in the House of the People and the Legislative Assemblies of the States shall cease to have effect on the expiration of a period of ten years from the commencement of the Constitution. Although the Scheduled Castes and Scheduled Tribes have made considerable progress in the last ten years, the reasons which weighed with the Constituent Assembly in making provision for the aforesaid reservation of seats and nomination of members have not ceased to exist. It is, therefore, proposed to continue the reservation and the representation of Anglo-Indians by nomination for a further period of ten years.

In extending the period of nomination of members of the Anglo-Indian community, it is proposed to fix the number of such members who may be nominated by Governors to State Assemblies and an amendment of article 333 is accordingly proposed.

NEW DELHI;

G. B. PANT.

*The 18th September, 1959.*